

(IV)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.863/97

DATE OF ORDER : 15-10-1997.

Between :-

V.Satyanandam

... Applicant

And

1. The Chief Postmaster General,
AF Circle, Hyderabad.
2. The Superintendent of Post Offices,
Khammam Division, Khammam.
3. Govt. of India, rep. by its'
Secretary, Postal Department,
New Delhi.

... Respondents

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Counsel for the Applicant : Shri K.Vinay Kumar

Counsel for the Respondents : Shri Kota Bhaskar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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None for the applicant. Sri Kota Bhaskar Rao, counsel for the respondents.

2. The applicant in this OA is the 3rd son of one Late V.Laxminarayanar, who was working as Postman at Khammam Head Post Office and died on 9-5-92 leaving behind him the dependents viz., the 3rd son and his wife. It is stated in the application that the deceased had three sons and first two sons are not supporting the family. Hence the present application is filed praying for a direction to the respondents to appoint the applicant herein on compassionate ground basis in a post for which he is eligible.

3. Though the applicant submits that he is representing for long time and that has not been considered by Respondent Nos.1 and 2, he has not given any details in regard to his rejection of his application. I find from the page-6 of the OA that applicant's mother submitted a representation addressed to Respondent No.1. It is also seen from page-7 of the OA that Respondent No.2 had forwarded the representation to the Postmaster General, Vijaywada Region by his letter No.B2-24/Relax./Rectt./96 dt.8-4-96. It appears that this correspondence is also not dealt with so far. In view of what is stated above, the following direction is given :-

Respondent No.1 should dispose of the representation of the applicant's mother, referred to above expeditiously in accordance with the law and the applicant should be suitably informed.



DA. 863/97

1. The Chief Postmaster General, A.P. Circle, Hyderabad.
2. The Superintendent of Post Offices, Khammam Division, Khammam.
3. The Secretary, Postal Department, New Delhi.
4. One copy to Mr. K. Vinay Kumar, Advocate, CAT., Hyd.
5. One copy to Mr. K. Bhaskar Rao, Addl. CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

srr

22/10/97

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR
M (J)

Dated: 15/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

D.A.NO. 863/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकरण
 Central Administrative Tribunal
 भेद्यन/DESPATCH
 22 OCT 1997
 हैदराबाद न्यायपीठ
 HYDERABAD BENCH